

GOVERNMENT OF PUDUCHERRY  
TALUK OFFICE, PUDUCHERRY

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No.102/TOP/C/COVID-19/2020

Date: 18.04.2021.

ORDER

Sub: TOP – COVID-19 – Restriction in Containment zone in the  
Jurisdiction of Puducherry Taluk – Reg.  
Ref: Order No.40-3/2020-DM-I(A) dated. 23.03.2021 of Ministry of  
Home Affairs, Government of India

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Whereas the coordinated effort of various Departments has resulted in sustained decline in active COVID-19 cases, a fresh surge is a cause of concern and it is imperative that the chain of transmission of the pandemic effectively broken, with a view to expeditiously restore complete normalcy.

Whereas, the effective enforcement of the Test-Track-Treat Protocol warrants intensive testing and detection of positive cases and resultant Isolation/ Quarantine and demarcation of containment zone at micro level to break the chain of transmission.

Whereas, several positives cases has been reported in **Kamatchiamman Koil Street, Puducherry** and **VOC Street, Puducherry** in 40- Puducherry Revenue Village under the Jurisdiction of Urban Family Health Centre, Puducherry the same has been demarcated as containment zones with view to breaking the chain of transmission and controlling the spread of the virus.

Whereas, MHA, Government of India has prescribed the guidelines to be followed in demarcated zones and the roles and responsibilities are detailed here under.

There shall be strict perimeter control and the concerned Station House Officer shall ensure that there is no movement of people in or out of the zones except for medical emergencies and for maintaining supply of essential goods and services. All roads connecting the containment zone shall be



guarded by police with Clear Entry and Exit Points. A record may be maintained about the details of people moving in and out of the perimeter.

The Medical Officer concerned shall carry house to house surveillances by special team, Testing and listing of contacts and clinical management of all cases as per protocol in the containment zone.

The Commissioner, Puducherry Municipality shall arrange wide publicity and community awareness on preventive measures such as wearing masks, hand hygiene and social distancing.

The Executive Engineer (PWD) shall make arrangements for regulating the movement of people in or out of these zones in consultation with Revenue and Police Officials.

Now therefore, it is requested for appropriate action and continuous monitoring in the containment zone so as to contain the spread of the infectious COVID – 19 disease.



*Copy 18/4/22*  
**(A.KUMARAN)**  
**TAHSILDAR CUM**  
**INCIDENT COMMANDER**

To

1. The Medical Officer,  
Urban Family Health Centre, Puducherry
2. The Commissioner,  
Puducherry Municipality.
3. The Executive Engineer,  
B & R Public Works Department, Puducherry.
4. The Station House Officer,  
Grand Bazaar /Odiansalai Police Station.
5. The Revenue Inspector,  
Puducherry Firka.

Copy submitted to:

1. The District Magistrate, Puducherry.
2. The Sub Divisional Magistrate (North), Puducherry